

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SRINITHI ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SRINITHI ENTERPRISES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19-11-2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai. (73601)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN:U15132TN2009PTC073601
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: NEW.NO -26/1, OLD.NO-27, SARADA NAGAR 3RD STREET, VIRUGAMBAKKAM, CHENNAI, TAMILNADU, INDIA - 600092
6.	Insolvency commencement date in respect of corporate debtor	04.04.2025 (Date of receipt of order by IRP: 11.04.2025) NCLT, DIVISION BENCH (Court - 1), CHENNAI order No.CP(IB)/261/CHE/2024
7.	Estimated date of closure of insolvency resolution process	02.10.2025 (180th day from the date of commencement of Insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SANJEEVI C Regn. No.IBB/IPA-003/IP-N000108/2017-18/11215
9.	Address and e-mail of the interim resolution professional, as registered with the Board	469A4 Golden Enclave, Anugraha Apartments, Kamarajar Road, Peelamedu Post, Coimbatore – 641004, Tamilnadu. E Mail Id: sanjeevicra@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CMA. SANJEEVI C Door No. 7/43-114, Shiradi Avenue, 3rd LINE EAST, Nearby CRI Pumps, Keeranatham Post, Coimbatore – 641035, Tamilnadu. E Mail Id: sanjeevicra@yahoo.co.in
11.	Last date for submission of claims	27.04.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

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Notice is hereby given that the National Company Law Tribunal, Division Bench (Court - 1), Chennai has ordered the commencement of a corporate insolvency resolution process of the M/S SRINITHI ENTERPRISES PRIVATE LIMITED on 04.04.2025 (Order received on 11.04.2025).

The creditors of M/S SRINITHI ENTERPRISES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of Claims by Financial Creditors
- Form D : For Proof of Claims by a Workman or an Employee
- Form E: For Proof of claims by Authorised Representative of Workmen and Employees.
- Form F : For claims by creditors (other than operational and Financial Creditors).

The above mentioned forms can be downloaded from the website [www. ibbi.gov.in/downloadform.html](http://www.ibbi.gov.in/downloadform.html) under the Insolvency and Bankruptcy Board of India Insolvency (Resolution Process for Corporate Persons) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sanjeevi
SANJEEVI C

Interim Resolution Professional

For M/S. SRINITHI ENTERPRISES PRIVATE LIMITED

Regd. No. IBB/IPA-003/IP-N000108/2017-18/11215

Date : 12.04.2025

Place : Coimbatore

CMA C. SANJEEVI, M.Com., M.B.A., FCMA.,
 Cost Accountant & Insolvency Professional,
 Door No. 7/43-114, Shiradi Avenue,
 Nearby CRI Pumps, Keeranatham Post,
 Coimbatore, Tamil Nadu - 641 035.

